

Sick Public Sector Undertakings

171. SHRI M.V.V.S. MURTHI:
SHRI SRIBALLAV PANI-
GRAHI:

Will the PRIME MINISTER be pleased to state:

(a) the details of the criteria adopted by the Union Government to classify Public Sector Undertakings as sick or unviable;

(b) whether the Government have identified any Public Sector Undertakings under the above noted two heads; and

(c) whether any such undertakings is situated in Andhra Pradesh in general and Visakhapatnam in particular?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) Government have decided to refer the sick public sector enterprises to the Board for Industrial and Financial Reconstruction by amending existing provisions of the Sick Industrial Companies (Special Provisions) Act 1985. As per provisions of this Act, sickness has been defined as "sick industrial company" means an industrial company (being a company registered for not less than seven years) which has at the end of any financial year accumulated losses equal to or exceeding its entire net worth and has also suffered cash losses in such financial year and the financial year immediately preceding such financial year".

(b) and (c). Based on the performance of Public Sector Enterprises upto the year 1989-90 and based on the provisions of sickness contained in the above Act, 50 Public Sector Enterprises can be categorised as sick, out of which 2 have their registered offices situated in Andhra Pradesh.

Assistance for Setting up Cold Storage Complexes

172. SHRI M.V.V.S. MURTHI: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal with the Union Government for granting financial assistance the Government 'Agencies/other institutions for setting up cold storage complexes required for processing Agricultural/ Marine produces for export; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) No, Sir.

(b) Does not arise.

Pay Package Deal

173. SHRI RAM KAPSE: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 8 August, 1990 to Unstarred Question No. 304 and state:

(a) whether the "Pay package deal" introduced in CPWD has not been extended to Ministerial, Drawing, and Class IV staff though a large number of staff members have been working there on the same posts for more than 10 to 20 years without promotion; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Orders regarding pay package deal in respect of Junior Engineers and Sectional Officers (Hort.) have been issued keeping in view the recommendations of Fourth Pay Commission for having two pay-scales for Junior Engineers and S. Os. (Hort) and the